

Vol. 254  
No. 6



Tuesday,  
27<sup>th</sup> July, 2021  
5 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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## RAJYA SABHA

*Tuesday, the 27<sup>th</sup> July, 2021/ 05 Sravana, 1943 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of **Shri Wasim Ahmad**, a former Member of this House, on the 26<sup>th</sup> of April, 2021, at the age of 69 years.

Born in March, 1952, at Patiali in Etah District of Uttar Pradesh, Shri Wasim Ahmad was educated at the Aligarh Muslim University, Aligarh.

A civil engineer, Shri Ahmad was actively involved in politics right from his student days. He strived for furthering the cause of the deprived and down-trodden and redressing public grievances. He served as a Member of the Executive Council and the Court of the Aligarh Muslim University.

Shri Wasim Ahmad represented the State of Uttar Pradesh in this House, from November, 1996 to July, 1998.

In the passing away of Shri Wasim Ahmad, the country has lost a dedicated social worker and an able parliamentarian.

Hon. Members, I also refer with profound sorrow to the passing away of **Sir Anerood Jugnauth**, former President and former Prime Minister of the Republic of Mauritius, our friendly country, and Dr. Kenneth David Buchizhya Kaunda, Founding Father and the first President of the Republic of Zambia.

Sir Anerood Jugnauth passed away on the 3<sup>rd</sup> of June, 2021, at the age of 91 years.

Sir Jugnauth was a visionary global leader who shaped the political and economic landscape of Mauritius for over six decades. He served as the Prime Minister of the Republic of Mauritius for six terms and as the President of that country between 2003 to 2012.

Hailed as the architect of modern Mauritius and the 'Mauritian Economic Miracle', Sir Jugnauth was the recipient of Padma Vibhushan and the very first Pravasi Bharatiya Samman Awardee. He was an exemplary friend of India who worked tirelessly to nurture and deepen India-Mauritius relations.

**Dr. Kenneth David Buchizhya Kaunda** passed away on the 17<sup>th</sup> of June, 2021.

Dr. Kaunda was at the forefront of the struggle for Independence of Zambia from British rule. He served as the First President of Zambia from 1964 to 1991 and played an important role in ensuring Zambia's development and its respected position among the community of the nations. An iconic and great leader, Dr. Kaunda had very cordial relations with India.

We deeply mourn the passing away of Shri Wasim Ahmad. The House also joins the bereaved families, the Governments and the people of Republic of Mauritius and Zambia in mourning the passing away of Sir Anerood Jugnauth and Dr. Kenneth David Buchizhya Kaunda and conveys its heartfelt condolences to them.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

*(Hon. Members then stood in silence for one minute)*

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

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#### REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, there is a procedure. You are all aware of it. Please bear with me. ...*(Interruptions)*... Hon. Members, as you might be aware, the historic Rudreshwara Temple, popularly known as Ramappa Temple, situated near Warangal in Telangana has been accorded the coveted World Heritage status by the UNESCO in addition to the already existing 38 such sites in our country.

An 800 year old architectural marvel, Ramappa Temple boasts a timeless architecture that never ceases to amuse visitors. Its rich and intricate carvings stand testimony to the expert workmanship of the Kakatiya sculptors who took an astounding 40 years to build the temple.

Recognition of Ramappa Temple as World Heritage site is indeed a matter of great pride for our nation. At the same time, it is also a befitting tribute to the artistic imagination and creativity of the sculptors of Kakatiya dynasty.

On behalf of the House and on my own behalf, I extend congratulations to the citizens of the country on Ramappa Temple being accorded a coveted recognition by the UNESCO.

*...(Interruptions)...*

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## PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Let us not abuse the opportunity given in this House to take up the people's issues. Now, Papers to be laid on Table.

### Notification of the Ministry of Science and Technology

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, a copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology) Notification No. G.S.R. 40 (E), dated the 15<sup>th</sup> March, 2021, publishing the Ministry of Science and Technology, Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Appointment and Salary and Allowances of Director) Rules, 2021.

[Placed in Library. See No. L.T. 4361/17/21]

### Notifications of the Ministry of Finance

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 223 (E), dated the 30<sup>th</sup> March, 2021, amending Notification No. G.S.R. 745 (E), dated the 29<sup>th</sup> November, 2020, to substitute certain entries in the original Notification.

(2) G.S.R. 292 (E), dated the 27<sup>th</sup> April, 2021, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2021.

(3) G.S.R. 304 (E), dated the 1<sup>st</sup> May, 2021, amending Notification No. G.S.R. 661 (E), dated the 28<sup>th</sup> June, 2017, to insert certain entries in the original Notification.

(4) G.S.R. 305 (E), dated the 1<sup>st</sup> May, 2021, amending Notification No. G.S.R. 1253 (E), dated the 31<sup>st</sup> December, 2018, to insert certain entries in the original Notification.

(5) G.S.R. 306 (E), dated the 1<sup>st</sup> May, 2021, amending Notification No. G.S.R. 322 (E), dated the 23<sup>rd</sup> April, 2019, to insert certain entries in the original Notification.

(6) G.S.R. 307 (E), dated the 1<sup>st</sup> May, 2021, extending the time period for furnishing the declaration in FORM GST ITC-04, in respect of goods dispatched to a job worker or received from a job worker, during the period of 1<sup>st</sup> January, 2021 to 31<sup>st</sup> March, 2021 till the 31<sup>st</sup> day of May, 2021.

(7) G.S.R. 308 (E), dated the 1<sup>st</sup> May, 2021, amending Notification No. G.S.R. 699 (E), dated the 10<sup>th</sup> November, 2020, to insert certain entries in the original Notification.

(8) G.S.R. 309 (E), dated the 1<sup>st</sup> May, 2021, publishing the Central Goods and Services Tax (Third Amendment) Rules, 2021.

(9) G.S.R. 310 (E), dated the 1<sup>st</sup> May, 2021 extending the time limits for completion or compliance of any action, by any authority or by any person, specified in, or prescribed or notified under the Central Goods and Services Tax Act, 2017; the Integrated Goods and Services Tax Act, 2017; and the Union Territory Goods and Services Tax Act, 2017, as specified therein.

(10) G.S.R. 333 (E), dated the 18<sup>th</sup> May, 2021, publishing the Central Goods and Services Tax (Fourth Amendment) Rules, 2021.

(11) G.S.R. 361 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 699 (E), dated the 10<sup>th</sup> November, 2020, to insert certain entries in the original Notification.

(12) G.S.R. 362 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 661 (E), dated the 28<sup>th</sup> June, 2017, to substitute certain entries in the original Notification.

(13) G.S.R. 363 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 1253 (E), dated the 31<sup>st</sup> December, 2018, to substitute/insert certain entries in the original Notification.

(14) G.S.R. 364 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 53 (E), dated the 23<sup>rd</sup> January, 2018 to insert certain entries in the original Notification.

(15) G.S.R. 365 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 1600 (E), dated the 29<sup>th</sup> December, 2017, to insert certain entries in the original Notification.

(16) G.S.R. 366 (E), dated the 1<sup>st</sup> June, 2021, waiving the late fee payable under Section 47 of the Act by registered person specified therein, for failure to furnish the return in FORM GSTR-7 for the month of June 2021 onwards, by the due date, which

is in excess of twenty-five rupees per day for the period of such failure.

(17) G.S.R. 367 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 196 (E), dated the 21<sup>st</sup> March, 2020, to insert certain entries in the original Notification.

(18) G.S.R. 369 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 322 (E), dated the 23<sup>rd</sup> April, 2019, to substitute certain entries in the original Notification.

(19) G.S.R. 370 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 307 (E), dated the 1<sup>st</sup> May, 2021, to substitute certain entries in the original Notification.

(20) G.S.R. 371 (E), dated the 1<sup>st</sup> June, 2021, publishing the Central Goods and Services Tax (Fifth Amendment) Rules, 2021.

(21) S.O. 2129 (E), dated the 1<sup>st</sup> June, 2021, appointing the 1<sup>st</sup> day of June, 2021, as the date on which the provisions of Section 112 of the said Act shall come into force.

(22) G.S.R. 374 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 673 (E), dated the 28<sup>th</sup> June, 2017, to substitute/insert certain entries in the original Notification.

(23) G.S.R. 377 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 690 (E), dated the 28<sup>th</sup> June, 2017, to insert/substitute certain entries in the original Notification.

(24) G.S.R. 380 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 253 (E), dated the 29<sup>th</sup> March, 2019, to substitute certain entries in the original Notification.

(25) G.S.R. 402 (E), dated the 14<sup>th</sup> June, 2021, amending Notification No. G.S.R. 690 (E), dated the 28<sup>th</sup> June, 2017, to insert certain entries in the original Notification.

(26) G.S.R. 405 (E), dated the 14<sup>th</sup> June, 2021, exempting the goods specified in column (3) of the Table therein from so much of the central tax leviable thereon under Section 9 of the said Act as in excess of the amount as specified in corresponding entry in column (4) of the said Table.

(27) G.S.R. 450 (E), dated the 30<sup>th</sup> June, 2021, in supersession of Notification number G.S.R. 745 (E), dated the 29<sup>th</sup> November, 2020, waiving the amount of penalty payable by any registered person under section 125 of the said Act for non-compliance of the provisions of Notification No. G.S.R. 197 (E), dated the

21<sup>st</sup> March, 2020, between the period from the 1<sup>st</sup> day of December, 2020 to the 30<sup>th</sup> day of September, 2021.

[Placed in Library. For (1) to (27), See No. L.T. 4458/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 311 (E), dated the 1<sup>st</sup> May, 2021, amending Notification No. G.S.R. 698 (E), dated the 28<sup>th</sup> June, 2017, to insert certain entries in the original Notification.

(2) G.S.R. 372 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 698 (E), dated the 28<sup>th</sup> June, 2017, to substitute certain entries in the original Notification.

(3) G.S.R. 375 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 666 (E), dated the 28<sup>th</sup> June, 2017, to substitute/insert certain entries in the original Notification.

(4) G.S.R. 378 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 683 (E), dated the 28<sup>th</sup> June, 2017, to insert/substitute certain entries in the original Notification.

(5) G.S.R. 381 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 259 (E), dated the 29<sup>th</sup> March, 2019, to substitute certain entries in the original Notification.

(6) G.S.R. 403 (E), dated the 14<sup>th</sup> June, 2021, amending Notification No. G.S.R. 683 (E), dated the 28<sup>th</sup> June, 2017, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (6), See No. L.T. 4458/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017, along with Explanatory Memorandum:—

(1) G.S.R. 383 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 748 (E), dated the 30<sup>th</sup> September, 2019 to insert certain entries in the original Notification.

(2) G.S.R. 406 (E), dated the 14<sup>th</sup> June, 2021, exempting the goods specified in column (3) of the Table therein, from so much of the integrated tax leviable thereon



under section 5 of the said Act as in excess of the amount as specified in the corresponding entry in column (4) of the said Table.

[Placed in Library. For (1) and (2) See No. L.T. 4459/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 read with Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 376 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 710 (E), dated the 28<sup>th</sup> June, 2017, to substitute/insert certain entries in the original Notification.

(2) G.S.R. 379 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 702 (E), dated the 28<sup>th</sup> June, 2017, to insert/substitute certain entries in the original Notification.

(3) G.S.R. 382 (E), dated the 2<sup>nd</sup> June, 2021, amending Notification No. G.S.R. 265 (E), dated the 29<sup>th</sup> March, 2019, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (3), See No. L.T. 4459/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017: and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 312 (E), dated the 1<sup>st</sup> May, 2021, amending Notification No. G.S.R. 747 (E), dated the 30<sup>th</sup> June, 2017, to insert certain entries in the original Notification.

(2) G.S.R. 373 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 747 (E), dated the 30<sup>th</sup> June, 2017, to substitute certain entries in the original Notification.

(3) G.S.R. 404 (E), dated the 14<sup>th</sup> June, 2021, amending Notification No. G.S.R. 702 (E), dated the 28<sup>th</sup> June, 2017, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (3), See No. L.T. 4460/17/21]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 407 (E), dated the 14<sup>th</sup> June, 2021, exempting the goods specified in column (3) of the Table therein, from so much of the union territory tax leviable thereon under Section 7 of the said Act as in excess of the amount as specified in the corresponding entry in column (4) of the said Table, under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4460/17/21]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 252 (E), dated the 8<sup>th</sup> April, 2021, amending certain Notifications to substitute certain entries as mentioned therein, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4453/17/21]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

(1) G.S.R. 224 (E), dated the 30<sup>th</sup> March, 2021, amending Notification No. G.S.R. 274 (E), dated the 31<sup>st</sup> March, 2003, to substitute certain entries in the original Notification.

(2) G.S.R. 226(E), dated the 30<sup>th</sup> March, 2021, amending Notification No. G.S.R. 593 (E), dated the 29<sup>th</sup> July, 2011, to substitute certain entries in the original Notification.

(3) G.S.R. 232 (E), dated the 31<sup>st</sup> March, 2021, amending Notifications Nos. G.S.R. 252 (E), G.S.R. 254 (E), G.S.R. 256 (E), G.S.R. 258 (E), all dated the 1<sup>st</sup> April, 2015 and G.S.R. 795 (E), dated the 13<sup>th</sup> August, 2016, to substitute certain entries in the original Notifications

(4) G.S.R. 235(E), dated the 31<sup>st</sup> March, 2021, amending Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, to substitute/insert/omit certain entries in the original Notification.

(5) G.S.R. 236(E), dated the 31<sup>st</sup> March, 2021, amending Notification No. G.S.R. 787 (E), dated the 30<sup>th</sup> June, 2017, to substitute certain entries in the original Notification.

(6) G.S.R. 237(E), dated the 31<sup>st</sup> March, 2021, amending Notification No.

G.S.R. 68 (E), dated the 2<sup>nd</sup> February, 2020, to insert certain entries in the original Notification.

(7) G.S.R. 241(E), dated the 31<sup>st</sup> March, 2021, seeking to notify 1<sup>st</sup> tranche of implementation of India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement so as to extend tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement *w.e.f.* 01.04.2021.

(8) G.S.R. 253(E), dated the 8<sup>th</sup> April, 2021, amending certain Notifications as mentioned therein so as to substitute references to Finance Bill, 2021 (15 of 2021) with reference to relevant Sections of the Finance Act, 2021.

(9) G.S.R. 284(E), dated the 20<sup>th</sup> April, 2021, exempting customs duty leviable under the First Schedule to the Customs Tariff Act, 1975, on imports of Remdesivir injection and Remdesivir Active Pharmaceutical Ingredients, Beta Cyclodextrin used in the manufacture of Remdesivir and Remdesivir injection, till 31<sup>st</sup> October, 2021.

(10) G.S.R. 286(E), dated the 24<sup>th</sup> April, 2021, exempting customs duty leviable under the First Schedule to the Customs Tariff Act, 1975, and Health cess leviable under Section 141 of the Finance Act, 2020 on imports of medical oxygen, oxygen therapy equipment and their specified parts, ventilators and specified accessories and COVID-19 vaccines, till 31<sup>st</sup> July, 2021.

(11) G.S.R. 303 (E), dated the 30<sup>th</sup> April, 2021, amending Notification No. G.S.R. 284 (E), dated the 20<sup>th</sup> April, 2021, to insert certain entries in the original Notification.

(12) G.S.R. 313 (E), dated the 1<sup>st</sup> May, 2021, exempting certain goods specified therein, from so much of the integrated tax leviable thereon under sub-section (7) of Section 3 of the Customs Tariff Act, 1975, read with Section 5 of the Integrated Goods and Services Tax Act, 2017 when imported into India.

(13) G.S.R. 316 (E), dated the 3<sup>rd</sup> May, 2021, exempting certain goods specified in Notifications No. G.S.R. 284 (E) dated the 20<sup>th</sup> April, 2021 and G.S.R. 286 (E) dated the 24<sup>th</sup> April, 2021 from the whole of the Integrated Tax leviable thereon under the sub-section (7) of Section 3 of the Customs Tariff Act, 1975, read with Section 5 of the Integrated Goods and Services Tax Act, 2017, when imported into India.

(14) G.S.R. 353 (E), dated the 31<sup>st</sup> May, 2021, amending Notification No. G.S.R. 316 (E), dated the 3<sup>rd</sup> May, 2021, to substitute certain entries in the original Notification.

(15) G.S.R. 354 (E), dated the 31<sup>st</sup> May, 2021, amending Notification No. G.S.R. 286 (E), dated the 24<sup>th</sup> April, 2021, to insert certain entries in the original Notification.

(16) G.S.R. 355 (E), dated the 31<sup>st</sup> May, 2021, exempting certain goods specified in Notifications No. G.S.R. 284 (E) dated the 20<sup>th</sup> April, 2021 and G.S.R. 286 (E) dated the 24<sup>th</sup> April, 2021 from the whole of the Integrated Tax leviable thereon under sub-section (7) of Section 3 of the Customs Tariff Act 1975, read with Section 5 of the Integrated Goods and Services Tax Act, 2017 when imported into India.

(17) G.S.R. 401 (E), dated the 14<sup>th</sup> June, 2021, rescinding Notification No. G.S.R. 313 (E), dated the 1<sup>st</sup> May, 2021.

(18) G.S.R. 449 (E), dated the 29<sup>th</sup> June, 2021, exempting certain goods specified therein from so much of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975 when imported into India.

(19) G.S.R. 487 (E), dated the 12<sup>th</sup> July, 2021, exempting certain goods specified therein from the whole of the duty of customs leviable thereon under said First Schedule to the Customs Tariff Act, 1975 when imported into India.

[Placed in Library. For (1) to (19) See No. L.T. 4452/17/21]

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. F. No. 225/22/2021-ITA-II, dated the 15<sup>th</sup> April, 2021, notifying Order under Clause (c) of sub-section (2) of Section 119 of the Income-tax Act, 1961 on the petition filed by Shri Sanjiv Dutt, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4451/17/21]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

(1) G.S.R. 199 (E), dated the 18<sup>th</sup> March, 2021, seeking to impose definitive anti-dumping duty on imports of "Faced Glass Wool in Rolls" originating in or exported from People's Republic of China for a period of 5 years from the date of imposition of the said duty.

(2) G.S.R. 213 (E), dated the 26<sup>th</sup> March, 2021, amending Notification No. G.S.R. 362(E), dated the 29<sup>th</sup> March, 2016, to insert certain entries in the original Notification.

(3) G.S.R. 214 (E), dated the 26<sup>th</sup> March, 2021, rescinding Notification No. G.S.R. 360 (E), dated the 29<sup>th</sup> March, 2016.

(4) G.S.R. 215 (E), dated the 26<sup>th</sup> March, 2021, seeking to impose anti-dumping duty on imports of 2-Ethyl hexanol originating in or exported from European Union, Indonesia, Republic of Korea, Malaysia, Taiwan and United States of America for a

further period of 5 years, from the date of publication of the Notification in the official Gazette.

(5) G.S.R. 216 (E), dated the 27<sup>th</sup> March, 2021, seeking to impose definitive anti-dumping duty on imports of Polyethylene Terephthalate (PET) resin originating in or exported from People's Republic of China for a period of 5 years, from the date of publication of the Notification in the official Gazette.

(6) G.S.R. 233 (E), dated the 31<sup>st</sup> March, 2021, amending Notification No. G.S.R. 122(E), dated the 28<sup>th</sup> January, 2016, to substitute certain entries in the original Notification.

(7) G.S.R. 251 (E), dated the 5<sup>th</sup> April, 2021, seeking to impose definitive anti-dumping duty on imports of Flexible Stabstock Polyol of molecular weight 3000-4000 originating in or exported from Saudi Arabia and United Arab Emirates for a period of 5 years, from the date of publication of the Notification in the official Gazette.

(8) G.S.R. 260 (E), dated the 12<sup>th</sup> April, 2021, seeking to impose anti-dumping duty on imports of Normal Butanol or N-Butyl Alcohol originating in or exported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of 5 years from the date of publication of the Notification in the official Gazette.

(9) G.S.R. 264 (E), dated the 15<sup>th</sup> April, 2021, amending Notification No. G.S.R. 434 (E), dated the 21<sup>st</sup> April, 2016, to insert certain entries in the original Notification.

(10) G.S.R. 281 (E), dated the 20<sup>th</sup> April, 2021, amending Notification No. G.S.R. 998 (E), dated the 5<sup>th</sup> October, 2018, to substitute certain entries in the original Notification.

(11) G.S.R. 288 (E), dated the 26<sup>th</sup> April, 2021, seeking to impose anti-dumping duty on imports of Polytetrafluoroethylene (PTFE) originating in or exported from Republic of Korea, to prevent the circumvention of anti dumping duty levied on Polytetrafluoroethylene (PTFE) originating in or exported from Russia vide Notification No. G.S.R. 574 (E) dated 6<sup>th</sup> June, 2016 in pursuance of the anti-circumvention investigation final findings issued by the Designated Authority, Directorate General of Trade Remedies.

(12) G.S.R. 290 (E), dated the 26<sup>th</sup> April, 2021, seeking to impose anti-dumping duty on imports of Polytetrafluoroethylene (PTFE) Products originating in or exported from People's Republic of China, to prevent the circumvention of anti dumping duty levied on Polytetrafluoroethylene (PTFE) originating in or exported from People's Republic of China vide Notification No. G.S.R. 966 (E) dated 28<sup>th</sup> July, 2017 in

pursuance of the anti-circumvention investigation final findings issued by the Designated Authority, Directorate General of Trade Remedies.

(13) G.S.R. 294 (E), dated the 27<sup>th</sup> April, 2021, seeking to impose definitive anti-dumping duty on imports of 1-phenyl 3-methyl-5-Pyrazolone originating in or exported from People's Republic of China, for a period of 5 years from the date of imposition of provisional anti-dumping duty i.e. 9<sup>th</sup> June, 2020, in pursuance of the final findings issued by the Designated Authority, Directorate General of Trade Remedies.

(14) G.S.R. 298 (E), dated the 27<sup>th</sup> April, 2021, rescinding Notification No. G.S.R. 748 (E), dated the 2<sup>nd</sup> December, 2020.

(15) G.S.R. 297 (E), dated the 27<sup>th</sup> April, 2021, seeking to impose definitive anti-dumping duty on the imports of 'Toluene Di-Isocyanate (TDI) having isomer content in the ratio of 80:20', originating in or exported from European Union, Saudi Arabia, Chinese Taipei and United Arab Emirates, for a period of 5 years, from the date of imposition of the provisional anti-dumping duty, *i.e.* 2<sup>nd</sup> December, 2020.

(16) G.S.R. 324 (E), dated the 7<sup>th</sup> May, 2021, amending Notification No. G.S.R. 143 (E), dated the 17<sup>th</sup> February, 2017, to insert certain entries in the original Notification.

(17) G.S.R. 339 (E), dated the 24<sup>th</sup> May, 2021, amending Notification No. G.S.R. 675 (E), dated the 11<sup>th</sup> July, 2016, to insert certain entries in the original Notification.

(18) G.S.R. 350 (E), dated the 29<sup>th</sup> May, 2021, seeking to impose anti-dumping duty on imports of 'Methyl Acetoacetate', originating in or exported from People's Republic of China, for a period of 5 years, from the date of publication of the Notification in the Official Gazette.

(19) G.S.R. 388 (E), dated the 3<sup>rd</sup> June, 2021, amending Notification No. G.S.R. 574 (E), dated the 6<sup>th</sup> June, 2016, to insert certain entries in the original Notification.

(20) G.S.R. 389 (E), dated the 3<sup>rd</sup> June, 2021, amending Notification No. G.S.R. 284 (E), dated the 8<sup>th</sup> March, 2016, to substitute certain entries in the original Notification.

(21) G.S.R. 442 (E), dated the 28<sup>th</sup> June, 2021, amending Notification No. G.S.R. 588 (E), dated the 14<sup>th</sup> June, 2017, to substitute certain entries in the original Notification.

(22) G.S.R. 444 (E), dated the 29<sup>th</sup> June, 2021, amending Notification No. G.S.R. 362 (E), dated the 29<sup>th</sup> March, 2016, to substitute certain entries in the original Notification.

(23) G.S.R. 445 (E), dated the 29<sup>th</sup> June, 2021, amending Notification No. G.S.R. 455 (E), dated the 11<sup>th</sup> May, 2017, to insert certain entries in the original Notification.

(24) G.S.R. 446 (E), dated the 29<sup>th</sup> June, 2021, amending Notification No. G.S.R. 461 (E), dated the 12<sup>th</sup> May, 2017, to insert certain entries in the original Notification.

(25) G.S.R. 451 (E), dated the 30<sup>th</sup> June, 2021, amending Notification No. G.S.R. 698 (E), dated the 14<sup>th</sup> July, 2016, to insert certain entries in the original Notification.

(26) G.S.R. 455 (E), dated the 30<sup>th</sup> June, 2021, amending Notification No. G.S.R. 777 (E), dated the 8<sup>th</sup> August, 2016, to insert certain entries in the original Notification.

(27) G.S.R. 456 (E), dated the 30<sup>th</sup> June, 2021, amending Notification No. G.S.R. 776 (E), dated the 8<sup>th</sup> August, 2016, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (27), See No. L.T. 4456/17/21]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 368 (E), dated the 1<sup>st</sup> June, 2021, amending Notification No. G.S.R. 310 (E), dated the 1<sup>st</sup> May, 2020, to substitute certain entries in the original Notification, under Section 166 of the Central Goods and Services Tax Act, 2017; Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4458/17/21]

**Liquidator's Report on voluntary winding up of the IIBI Limited, Kolkata for the period 01.01.2021 to 31.03.2021 and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bhagwat Karad, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

- (i) One Hundred and third Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.01.2021 to 31.03.2021, together with the Auditor's Report on the Accounts.
- (ii) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.01.2021 to 31.03.2021.

[Placed in Library. See No. L.T. 4466/17/21]

**Notifications of the Ministry of Health and Family Welfare**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bharati Pravin Pawar, I lay on the Table, under Section 93 of the Food Safety and Standards Act, 2006, a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare:—

(1) F. No. Stds/F&VP/Notification (07)/FSSAI-2018, dated the 9<sup>th</sup> July, 2019, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2019, along with delay statement.

(2) F. No. 1-116/Scientific Committee/Notif.27/2010-FSSAI(E), dated the 4<sup>th</sup> March, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2021, along with the extract of the regulations amended under the said Notification and Summary of Amendment in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

(3) F. No. Stds/O&F/Notification (5)/FSSAI-2017, dated the 19<sup>th</sup> March, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2021, along with the extract of the regulations amended under the said Notification and Summary of Amendment in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

[Placed in Library. For (1) to (3), See No. L.T. 4423/17/21]

...(Interruptions)...

MR. CHAIRMAN: No placards. ...(Interruptions)... Now, Messages from Lok Sabha, Secretary-General. ...(Interruptions)...

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## MESSAGES FROM LOK SABHA

### (I) The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021

### (II) The Factoring Regulation (Amendment) Bill, 2021

SECRETARY-GENERAL: I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 26<sup>th</sup> July, 2021, agreed without any amendment to the National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021, which was passed by Rajya Sabha at its sitting held on the 15<sup>th</sup> March, 2021."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Factoring Regulation (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 26<sup>th</sup> July, 2021."

Sir, I lay a copy of the Factoring Regulation (Amendment) Bill, 2021 on the Table.

...(Interruptions)...

MR. CHAIRMAN: Nothing is going on record. ...(Interruptions)... You should give notice. Talk to your leaders. Go to your place. Maintain order in the House. We can take up all the issues. ...(Interruptions)... It is an important issue. ...(Interruptions)...

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## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

MR. CHAIRMAN: Now, the Report of the Department-related Parliamentary Standing Committee on Industry. Dr. K. Keshava Rao. ...(Interruptions)... Report of the Standing Committee on Industry. ...(Interruptions)... I am not going to oblige.

...(Interruptions)... You know that you cannot force me like this through undemocratic method. ...(Interruptions)...

DR. K. KESHAVA RAO (Telangana): Sir, I present the 308<sup>th</sup> Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on "Impact of Covid-19 Pandemic on MSME Sector & Mitigation Strategy adopted to counter it".

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### REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE, RAJYA SABHA

MR. CHAIRMAN: Report of the Committee on Papers Laid on the Table, Rajya Sabha. Shri K.C. Ramamurthy. ...(Interruptions)... Nothing shall be shown; nothing will go on record. ...(Interruptions)... Shri Deepak Prakash to lay the Report of the Committee on Papers Laid on the Table.

**श्री दीपक प्रकाश** (झारखंड): महोदय, मैं 'वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) के वार्षिक प्रतिवेदनों और लेखापरीक्षित लेखाओं को सभा पटल पर रखा जाना' के संबंध में राज्य सभा की सभा पटल पर रखे गए पत्रों संबंधी समिति का 162 वां प्रतिवेदन (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूँ।

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### REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

MR. CHAIRMAN: Even to lay the Report of the Standing Committee, combined work of Members, this is the state of affairs! ...(Interruptions)... Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture; Shri T.G. Venkatesh.

SHRI T.G. VENKATESH (Andhra Pradesh): Sir, I present the Two Hundred Ninety Fifth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Potential of Tourist Spots in the country — Connectivity and Outreach'.

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**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON EXTERNAL AFFAIRS**

MR. CHAIRMAN: Statement of the Department-related Parliamentary Standing Committee on External Affairs; Shri K. J. Alphons.

SHRI K.J. ALPHONS (Rajasthan): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Further Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on External Affairs on the replies to the Observations/ Recommendations contained in the Twenty-third Report on the subject 'Issues relating to migrant workers including appropriate legislative framework and skill development initiatives for prospective emigrants'.

...(Interruptions)...

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**STATEMENTS BY MINISTER**

MR. CHAIRMAN: Nothing shall be shown; nothing shall be reported other than observations by the Chair. Statement by Minister; Dr. Jitendra Singh.

**Status of implementation of recommendations contained in the Three Hundred and Thirty-third, the Three Hundred and Forty-second and the Three Hundred and Forty-fourth Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, with your permission, I lay the following statements regarding:—

- (i) Status of implementation of recommendations contained in the Three Hundred and Thirty-third Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate

Change on Demands for Grants (2020-21) pertaining to the Ministry of Earth Sciences.

- (ii) Status of implementation of recommendations contained in the Three Hundred and Forty-second Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (iii) Status of implementation of recommendations contained in the Three Hundred and Forty-fourth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

...(Interruptions)...

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#### MATTER RAISED WITH PERMISSION

MR. CHAIRMAN: Wear your masks. You are harming yourself and harming others. ...(Interruptions)... Zero Hour. Shri Sushil Kumar Modi.

#### **Need to have reservation for OBC and other weaker sections in NEET UG and PG entrance exams**

SHRI SUSHIL KUMAR MODI (Bihar): Mr. Chairman, Sir, I want to raise a very important issue regarding 27 per cent OBC reservation in UG and PG of State medical colleges. ..(Interruptions).. As you know, the Government of India conducts exams for admission in all medical colleges for UG and PG. ..(Interruptions)..

MR. CHAIRMAN: What is this called? ..(Interruptions).. Let the people decide and describe what this is called. ..(Interruptions)..

SHRI SUSHIL KUMAR MODI: But 15 per cent of quota of all States is being filled by counselling at the Central level. ..(Interruptions)..

MR. CHAIRMAN: Hon. Members, today, it is the sixth of the scheduled 19 sittings of the House for this Monsoon Session. ..(Interruptions).. We are still to get into business mode. ..(Interruptions)..

SHRI SUSHIL KUMAR MODI: This 15 per cent all India quota provides reservation for SC, ST, EWS. ..(*Interruptions*).. But 27 per cent reservation is provided only to the Central Universities. ..(*Interruptions*).. State and private medical colleges have been deprived of this 27 per cent OBC reservation under 15 per cent Central quota. ..(*Interruptions*)..

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

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### OBSERVATION BY THE CHAIR

MR. CHAIRMAN: I am concerned over media reports that some sections of the House are determined not to allow the functioning of the House for the remainder of the Session. ..(*Interruptions*).. All of you should introspect if this is what we make of our exalted Parliamentary democracy. ..(*Interruptions*).. Parliament is meant for making laws, to discuss public issues. Nothing of it is being allowed. ..(*Interruptions*).. We have eight Bills. ..(*Interruptions*).. Earlier, eight Bills were passed in 17 minutes in 2008. ..(*Interruptions*).. It had happened even before. ..(*Interruptions*).. Unfortunately, Parliament is being reduced to such a sorry state of affairs. ..(*Interruptions*).. Leaders of parties have voiced their concern to me over the ongoing state of affairs in this august House and being deprived of raising issues of public concern. ..(*Interruptions*).. You are depriving Members of Zero Hour submissions, Special Mentions and also Questions. ..(*Interruptions*).. Questions are your property. Zero Hour issues are your issues. ..(*Interruptions*).. Also, Special Mentions are your issues. ..(*Interruptions*).. You are harming the interest of the country, yourself and also the interest of the Parliament. ..(*Interruptions*).. I appeal to all of you to please rethink about this attitude. ..(*Interruptions*).. See to it that the discussion takes place. ..(*Interruptions*).. I will never accept such dictation by anybody. ..(*Interruptions*).. Dictation or dramatics are not going to be accepted by the Chair, whoever is in the Chair. You know that. ..(*Interruptions*).. The House is adjourned to meet at 12 p.m.

*The House then adjourned at thirteen minutes past eleven of the clock.*

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*The House reassembled at twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question Hour. ...(*Interruptions*)... Question No.76. ...(*Interruptions*)... Shri Harnath Singh Yadav. ...(*Interruptions*).. Shri Harnath Singh Yadav. ...(*Interruptions*).. Question No.76. ...(*Interruptions*)...

#### **Boosting vaccine production in the private sector**

\* 76. SHRI HARNATH SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the action that has been taken by Government to boost the private sector to enhance the production of vaccines in the country such as Covishield and Covaxin so as to control the prevailing COVID-19 pandemic in the country; and

(b) whether it is a fact that Government has proposed to provide free vaccine to all citizens of the country, if so, the number of people who have been vaccinated in the country till date?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MANSUKH MANDAVIYA): (a) and (b) A Statement is laid on the Table of the House.

#### **Statement**

(a) The Government of India has taken many steps to augment the domestic manufacturing capacity of COVID-19 vaccines. The Department of Biotechnology (DBT), Ministry of Science & Technology, is implementing a scheme 'Mission COVID Suraksha- the Indian COVID-19 Vaccine Development Mission'. Under this Mission, facility augmentation for production of Covaxin is being supported whereby M/s Bharat Biotech and 3 Public Sector Enterprises (PSEs) including M/s Haffkine Biopharmaceutical Corporation Ltd, Mumbai; M/s Indian Immunologicals Limited (IIL), Hyderabad; M/s Bharat Immunologicals Biologicals Limited (BIBCOL), Bulandshahr; are being extended financial and technical support.

Additionally, technology transfer of Covaxin production to Consortium of partners including M/s Hester Biosciences and OmniBRx Biotechnologies Pvt. Ltd., led by, Gujarat Biotechnology Research Centre (GBRC), Department of Science and Technology, Govt. of Gujarat, is being facilitated by the Department of Biotechnology. These efforts are expected to enhance the production of Covaxin in the coming months.

Government of India has provided 100% advance payment against supply orders placed with domestic vaccine manufacturers before 22nd April 2021 to enable them to utilize these funds for capacity augmentation.

Government of India has also provided advance payment to one of the domestic vaccine manufacturer M/s Biological E for 'At-risk manufacturing' of COVID-19 vaccine.

Regulatory norms have been streamlined for approval of vaccines in India that have received Emergency Use License (EUL) by foreign regulators like FDA of United States, MHRA of United Kingdom, PMDA of Japan or WHO-EUL.

(b) As per 'Revised Guidelines for implementation of National COVID Vaccination Program', with effect from 21st June 2021, all 18+ years citizens irrespective of their income status are entitled to free vaccination at all government vaccination centres. As on 25<sup>th</sup> July 2021, a total of 34.04 crore persons have received at least one dose of COVID-19 vaccine and a total of 43.32 crore doses have been administered across Country.

**श्री उपसभापति:** माननीय सदस्यगण यह क्वेश्चन ऑवर है, ...(व्यवधान)... जो लोग वैल में हैं, वे कृपया अपनी सीट पर जाएं। ...(व्यवधान)... Shri Harnath Singh Yadav, first supplementary question. ...(Interruptions)..

**श्री हरनाथ सिंह यादव:** उपसभापति महोदय, कोरोना पीड़ितों के लिए, जिनके रोजगार छिन गये उन गरीबों के लिए प्रधान मंत्री गरीब कल्याण योजना के माध्यम से 80 करोड़ लोगों को सरकार द्वारा मुफ्त राशन व आर्थिक सहायता देने के लिए मैं प्रधान मंत्री श्री नरेन्द्र मोदी व सरकार का अभिनन्दन करता हूँ।...(व्यवधान)...

**श्री उपसभापति:** सभी माननीय सदस्य कृपया कोविड के अनुशासन का पालन कीजिए। ...(व्यवधान)... आप यहां पर मास्क खोलकर शोर कर रहे हैं।...(व्यवधान)... आप कोविड के अनुशासन का पालन नहीं कर रहे हैं।...(व्यवधान)... आप कैसा संदेश देश को देना चाहते हैं? ...(व्यवधान)... राज्य सभा के रूल्स और प्रोसीजर में कुछ नियम हैं, कृपया उनका पालन

कीजिए। ...**(व्यवधान)**... क्वेश्चन ऑवर में मैम्बर्स की ओर से महत्वपूर्ण सवाल हैं...**(व्यवधान)**...

**श्री हरनाथ सिंह यादव:** महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि कोरोना महामारी के कारण जिन बच्चों के माता-पिता का स्वर्गवास हो गया, उन बच्चों का लालन-पालन, शिक्षा तथा अन्य आवश्यकताओं की पूर्ति हेतु क्या सरकार ने कोई सर्वेक्षण कराया है? ...**(व्यवधान)**... यदि हां, तो उन बच्चों के उज्ज्वल भविष्य बनाने हेतु सरकार ने कोई कार्य योजना तैयार की है? कृपया उसका पूर्ण विवरण देने का कष्ट करें**(व्यवधान)**...

**श्री उपसभापति:** माननीय हरनाथ सिंह जी, आपका क्वेश्चन संक्षिप्त होना चाहिए। ...**(व्यवधान)**...

**श्री मनसुख मांडविया:** उपसभापति महोदय, वैक्सीन उत्पादन के लिए ...**(व्यवधान)**... प्रधान मंत्री जी ने सबको एक दृष्टि से देखा। ...**(व्यवधान)**... उसमें इतिहास गवाह है ...**(व्यवधान)**... दुनिया में ...**(व्यवधान)**... आता था और खर्च होता था...**(व्यवधान)**...

**श्री उपसभापति:** माननीय मंत्री जी के जवाब के अलावा कोई और बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**...

**श्री मनसुख मांडविया:** यह कहा गया कि इस काम के तहत...**(व्यवधान)**... व्यवस्था की गई। ...**(व्यवधान)**... सभी को आर्थिक सपोर्ट दिया गया...**(व्यवधान)**... और इस वजह से देश में...**(व्यवधान)**... कोरोना वैक्सीन आयी...**(व्यवधान)**... और आज इसका उपयोग देश की जनता कर रही है।...**(व्यवधान)**...

**श्री हरनाथ सिंह यादव:** उपसभापति महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि कोरोना महामारी के दौरान अपने कर्तव्य का पालन पूर्ण समर्पित भाव से करने वाले जिन चिकित्सकों एवं उनके सहयोगियों अथवा प्रशासनिक अधिकारियों, कर्मचारियों और पुलिसकर्मियों की मृत्यु हुई है, ...**(व्यवधान)**... क्या सरकार ने उसका सर्वेक्षण कराया है? ...**(व्यवधान)**... यदि हां, तो उनके परिवारजनों को सहायता प्रदान करने की सरकार की क्या योजना है? ...**(व्यवधान)**...

**श्री उपसभापति:** माननीय हरनाथ सिंह जी ...**(व्यवधान)**...प्लीज, संक्षेप में सवाल कीजिए।...**(व्यवधान)**...

**श्री मनसुख मांडविया:** माननीय उपसभापति महोदय, corona crisis के समय में जो लोग देश में या देश के नागरिकों की सेवा के लिए लगे हुए हैं, ...**(व्यवधान)**... उनके बारे में सर्वेक्षण हुआ है।...**(व्यवधान)**...



DR. AMAR PATNAIK: Sir, in the answer it is mentioned that private sector has already been roped in to ramp up production. ...(*Interruptions*)... Has the Government considered the fact that even beyond the current year there may be a possibility of a third dose or a fourth dose for many years not only in India but also abroad? ...(*Interruptions*)... To leverage all the potential I think you need to incentivize private sector in much larger way. ...(*Interruptions*)... What has the Government thought about it? ...(*Interruptions*)...

**श्री उपसभापति:** जो माननीय सदस्य वैल में खड़े हुए हैं, ...(**व्यवधान**)...आप दूसरे सदस्यों से प्रश्न पूछने का अधिकार छीन रहे हैं।...(**व्यवधान**)...

**श्री मनसुख मांडविया:** उपसभापति महोदय, माननीय सदस्य की आवाज़ सुनाई नहीं दे रही है।...(**व्यवधान**)...

**श्री उपसभापति:** मंत्री जी, आपकी बात ही रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

**श्री मनसुख मांडविया:** एक बार माननीय सदस्य फिर से अपना क्वेश्चन पूछें।...(**व्यवधान**)... एक बार माननीय सदस्य फिर से अपना क्वेश्चन पूछें।...(**व्यवधान**)...

**श्री उपसभापति:** प्रश्न संख्या 77. श्री शमशेर सिंह दुलो जी, कृपया आप वैल से अपनी सीट पर जाकर सवाल पूछें।...(**व्यवधान**)... माननीय मंत्री जी।...(**व्यवधान**)...Question No.77. ...(*Interruptions*)...

### Loans waived off in PSBs

\* 77. SHRI SHAMSHER SINGH DULLO: Will the Minister of FINANCE be pleased to state:

- (a) the details of the amount of loans waived off/ written off in public sector banks (PSBs) in the last three years, bank-wise;
- (b) the reasons for such waiver; and
- (c) the total quantum of Non-Performing Assets (NPAs) in public sector banks in 2014-15 and 2020-21, bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) to (c) As per Reserve Bank of India (RBI) data, aggregate gross advances of PSBs increased from Rs. 18,19,074 crore as on 31.3.2008 to Rs. 52,15,920 crore as on 31.3.2014. As per RBI inputs, aggressive lending practices during this period along with wilful default/loan frauds/corruption in some cases, economic slowdown *etc.* were observed to be primary reasons for the spurt in the stressed assets. Asset Quality Review (AQR) initiated in 2015 for clean and fully provisioned bank balance-sheets revealed high incidence of NPAs. As a result of AQR and subsequent transparent recognition by banks, stressed accounts were reclassified as NPAs and expected losses on stressed loans, not provided for earlier under flexibility given to restructured loans, were provided for. Further, all such schemes for restructuring stressed loans were withdrawn in the financial year (FY) 2017-18. Primarily as a result of transparent recognition of stressed assets as NPAs, as per RBI data on global operations, gross NPA ratio of PSBs rose from 4.97% as on 31.3.2015, to 14.58% as on 31.3.2018, and as a result of Government's strategy of recognition, resolution, recapitalisation and reforms, have since declined to 9.11% as on 31.3.2021. Details of bank-wise gross NPAs at the end of FY2014-15 and FY2020-21 in PSBs are at Annexure-I (See below).

As per RBI guidelines and policy approved by bank Boards, non-performing loans, including, *inter-alia*, those in respect of which full provisioning has been made on completion of four years, are removed from the balance-sheet of the bank concerned by way of write-off. Banks evaluate/consider the impact of write-offs as part of their regular exercise to clean up their balance-sheet, avail of tax benefit and optimise capital, in accordance with RBI guidelines and policy approved by their Boards. Prudential or technical write-off does not result in waiver of liabilities of borrowers to repay. As borrowers of written-off loans continue to be liable for repayment and the process of recovery of dues from the borrower in written-off loan accounts continues, write-off does not benefit the borrower. Banks continue to pursue recovery actions initiated in written-off accounts through various recovery mechanisms available, such as filing of a suit in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, 2016, through negotiated settlement/compromise, and through sale of non-performing assets. As per data reported by RBI, PSBs have effected a total recovery of Rs. 5,49,327 crore, in NPA accounts and written-off loans

since FY2014-15 to FY2020-21. Bank-wise details of amount of loans written off in PSBs during the last three financial years are at Annexure-II.

*Annexure-I**Details on gross NPAs of Public Sector Banks*

(Amounts in crore Rs.)

Bank	As on 31.3.2015			As on 31.3.2021		
	Stressed assets, including restructured standard advances not provided for			Stressed assets, including restructured standard advances		
	As percentage of gross advances	Amount	Out of (3), gross NPAs	As percentage of gross advances	Amount	Out of (6), gross NPAs
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Bank of Baroda <sup>1</sup>	10.25	62,078	23,098	9.74	73,188	66,671
Bank of India	10.87	44,625	22,807	15.61	64,067	56,535
Bank of Maharashtra	13.47	13,636	6,402	9.66	10,402	7,780
Canara Bank <sup>2</sup>	9.51	51,435	19,482	9.91	66,887	60,288
Central Bank of India	21.28	41,491	11,873	18.51	32,755	29,277
Indian Bank <sup>3</sup>	14.44	40,699	14,028	11.38	44,419	38,455
Indian Overseas Bank	17.47	31,275	14,922	13.60	18,992	16,323
Punjab and Sind Bank	18.80	12,179	3,082	16.12	10,929	9,334
Punjab National Bank <sup>4</sup>	17.52	1,06,791	39,914	14.44	1,06,795	1,04,423
State Bank of India <sup>5</sup>	9.33	1,60,407	73,521	5.05	1,28,169	1,26,389
UCO Bank	6.71	10,186	10,186	10.39	12,304	11,352

Union Bank of India <sup>6</sup>	12.56	67,831	27,014	15.44	1,00,950	89,788
IDBI Bank Limited <sup>7</sup>	13.63	29,408	12,685			
Total	11.97	6,72,040	2,79,016	9.89	6,69,855	6,16,616

Source: RBI

<sup>1</sup> Vijaya Bank and Dena Bank were amalgamated into Bank of Baroda with effect from 1.4.2019

<sup>2</sup> Syndicate Bank was amalgamated into Canara Bank with effect from 1.4.2020

<sup>3</sup> Allahabad Bank was amalgamated into Indian Bank with effect from 1.4.2020

<sup>4</sup> Oriental Bank of Commerce and United Bank of India were amalgamated into Punjab National Bank with effect from 1.4.2020

<sup>5</sup> State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Mysore, State Bank of Patiala, State Bank of Travancore and Bhartiya Mahila Bank Limited were merged with State Bank of India with effect from 1.4.2017

<sup>6</sup> Andhra Bank and Corporation Bank were amalgamated into Union Bank of India with effect from 1.4.2020

<sup>7</sup> IDBI Bank Limited, was recategorised as a private sector bank by RBI with effect from 21.1.2019.

Note: The figures of the banks amalgamated are incorporated into those for the respective bank into which they were amalgamated.

**Annexure -II****Details of Amounts written off by Public Sector Banks****(Amounts in crore Rs.)**

<b>Bank</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>	
Bank of Baroda <sup>1</sup>	19,292	15,912	14,782	As per RBI guidelines and policy approved by bank Boards, non-performing loans, including, <i>inter-alia</i> , those in respect of which full provisioning has been made on completion of four years, are removed from the balance-sheet of the bank concerned by way of write-off. Banks evaluate/consider the impact of write-offs as part of their regular exercise to clean up their balance-sheet, avail of tax benefit and optimise capital, in accordance with RBI guidelines and policy approved by their Boards. As borrowers of written-off loans continue to be liable for repayment and the process of recovery of dues from the borrower in written-off loan accounts continues, write-off does not benefit the borrower. Banks continue to pursue recovery actions initiated in written-off accounts through various recovery mechanisms available, such as filing of a suit in civil courts or in the Debts Recovery Tribunals (DRT), action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI), filing of cases in the National Company Law Tribunal (NCLT) under the Insolvency and Bankruptcy Code (IBC), 2016,
Bank of India	7,405	7,618	8,815	
Bank of Maharashtra	5,127	5,698	4,931	
Canara Bank <sup>2</sup>	21,042	12,431	7,642	
Central Bank of India	10,375	4,169	5,992	
Indian Bank <sup>3</sup>	7,091	12,151	8,371	
Indian Overseas Bank	7,794	16,405	4,618	
Punjab and Sind Bank	1,635	1,781	71	
Punjab National Bank <sup>4</sup>	24,076	18,444	15,877	

State Bank of India	58,905	52,362	34,402	through negotiated settlement/compromise, and through sale of non-performing assets.
UCO Bank	4,420	12,479	9,410	
Union Bank of India <sup>5</sup>	16,040	16,426	16,983	

*Data Source: RBI*

<sup>1</sup> Vijaya Bank and Dena Bank were amalgamated into Bank of Baroda with effect from 1.4.2019

<sup>2</sup> Syndicate Bank was amalgamated into Canara Bank with effect from 1.4.2020

<sup>3</sup> Allahabad Bank was amalgamated into Indian Bank with effect from 1.4.2020

<sup>4</sup> Oriental Bank of Commerce and United Bank of India were amalgamated into Punjab National Bank with effect from 1.4.2020

<sup>5</sup> Andhra Bank and Corporation Bank were amalgamated into Union Bank of India with effect from 1.4.2020

Note: The figures of the banks amalgamated are incorporated into those for the respective bank into which they were amalgamated.

MR. DEPUTY CHAIRMAN: First supplementary question. ...(Interruptions)... No supplementary question. ...(Interruptions)... Q.N.78. Shri Vaiko.

### **SARS-CoV-2 genome sequencing**

\* 78. SHRI VAIKO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether all SARS-CoV-2 genomes are sequenced by the group of laboratories across the country;
- (b) whether Government would increase genome sequencing capacity in view of variants of concern like Delta and Delta Plus, causing surge in cases; and
- (c) if so, the details thereof and by what time the report on genome sequencing would be ready for analysis by experts?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MANSUKH MANDAVIYA): (a) to (c) A Statement is laid on the Table of the House.

### **Statement**

(a) to (c) Government of India established Indian SARS CoV2 Genomic Consortium (INSACOG) in December 2020 which is a consortium of 10 laboratories of Ministry of Health & Family Welfare, Dept. of Biotechnology, Indian Council of Medical Research (ICMR) and Council of Scientific and Industrial Research (CSIR) for whole genome sequencing and surveillance of SARS-CoV-2 variants in the light of sudden outbreak of a new SARS-CoV-2 variant in UK. National Centre for Disease Control (NCDC) is the coordinating agency for the consortium.

Since inception, INSACOG has sequenced 57,476 SARS-CoV-2 genomes. Out of these, 44,334 samples have been analyzed and assigned Pangolin lineage classification and submitted to the National Centre for Disease Control (NCDC) for public health correlation.

Different variants have been detected through the Whole Genome Sequencing activities undertaken by INSACOG. The information so obtained has been regularly shared with States/UTs to strengthen their public health response to the pandemic.

It is also observed that few of the detected variants have contributed to surges across various regions. Further, other variants are also being monitored by INSACOG for their potential role in disease transmission dynamics. As there have been reports



of new variants being associated with COVID surge in many countries, need was felt to augment the genome sequencing capacity of the laboratories. Accordingly, network of INSACOG laboratories has now been increased to 28 labs.

Presently, the turn-around time from sample collection to sequencing data generation and variant calling is two weeks. INSACOG has revised SOPs to reduce turn around time to 7-10 days.

Analysis of the genomic data is a continuous and ongoing process. Periodic updates are shared with experts and are also made available in the public domain through the weekly media bulletin of INSACOG.

In order to ensure timely availability of reports and to ensure smooth flow of information among stakeholders, MoHFW has recently brought whole genome sequencing (WGS) related data on IDSP-IHIP portal. The results are immediately made available to the States and their sentinel sites as soon as they are uploaded by the INSACOG Genome Sequencing Lab.

**श्री उपसभापति:** श्री वाइको। ...(व्यवधान)... माननीय मंत्री जी। ...(व्यवधान)...

**अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नकवी):** उपसभापति महोदय, एक तो वेल में जिस तरह की नारेबाजी हो रही है और जिस तरह के शब्दों का इस्तेमाल किया जा रहा है, जो प्रधान मंत्री जी के लिए किया जा रहा है, वह बहुत आपत्तिजनक है। यह एक चीज़ है। ...(व्यवधान)... दूसरी चीज़, यहां पर कोरोना प्रोटोकॉल का पूरी तरह से उल्लंघन किया जा रहा है और without mask नारेबाजी की जा रही है।...(व्यवधान)... इसकी वजह से हमारे जो अधिकारी वहां बैठे हुए हैं, उनको संक्रमण हो सकता है। आप देख लीजिए। ...(व्यवधान)... कुछ लोग वहां पर बिना मास्क के नारेबाजी कर रहे हैं। उन लोगों को कम से कम इतना तो ध्यान होना चाहिए कि एक तो आप लोग वेल में हैं और दूसरी चीज़...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned at six minutes past twelve of the clock.*

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*The House reassembled at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

## GOVERNMENT BILLS

## The Marine Aids to Navigation Bill, 2021\*\*

MR. DEPUTY CHAIRMAN: The Marine Aids to Navigation Bill, 2021.  
..(Interruptions).. श्री जुगलसिंह लोखंडवाला जी, आप अपना भाषण समाप्त करिए।  
...(व्यवधान)...

श्री जुगलसिंह लोखंडवाला (गुजरात): उपसभापति महोदय, आपने मुझे Marine Aids to Navigation Bill, 2021 पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।  
...(व्यवधान)...

श्री उपसभापति: मैं माननीय सदस्यों से अनुरोध करूंगा कि वे अपनी सीट पर जाएं।  
...(व्यवधान)...प्लीज़, प्लीज़ ...(व्यवधान)...

श्री जुगलसिंह लोखंडवाला: सर, मैं बताना चाहता हूँ कि आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने ...(व्यवधान)...

श्री उपसभापति: आप कन्क्लूड करिए। ...(व्यवधान)...

श्री जुगलसिंह लोखंडवाला: वे जिस प्रकार से नये-नये कानून लाए...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Members, please put on your mask.  
...(Interruptions)... The Chairman has already given his ruling. ...(Interruptions)...

श्री जुगलसिंह लोखंडवाला: मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का बहुत-बहुत धन्यवाद करता हूँ। ...(व्यवधान)... इसके साथ-साथ पूर्व मंत्री श्री मनसुख मांडविया जी, जिनकी सोच से यह बिल लाया गया था, ...(व्यवधान)... इसके लिए पूर्व मंत्री माननीय मनसुख मांडविया जी का मैं बहुत-बहुत आभार व्यक्त करता हूँ। ...(व्यवधान)... इसके साथ-साथ मैं नये मंत्री श्री सर्वानंद सोनोवाल जी और श्री शान्तनु ठाकुर जी को बहुत-बहुत बधाई देता हूँ।...(व्यवधान).... मैं इस महत्वपूर्ण बिल के लिए उनको बहुत-बहुत बधाई देता हूँ। ...(व्यवधान).... मैं इस बिल को सपोर्ट करता हूँ। ...(व्यवधान).... साथ में सदन के सभी सदस्यों से विनती करता हूँ, आग्रह करता हूँ कि आप इस बिल का समर्थन कीजिए और इस बिल को पास कीजिए। ...(व्यवधान).... मैं आप सब से विनती करता हूँ। जय हिन्द, वंदेमातरम्। भारत माता की जय।

\*\* Further discussion continued from the 19th July, 2021.

MR. DEPUTY CHAIRMAN: Now, Shri Tiruchi Siva. ...(*Interruptions*)... Shri Venkataramana Rao Mopidevi. ...(*Interruptions*)... माननीय सदस्यगण, लेजिस्लेटिव काम हमारा एक बड़ा दायित्व है। कृपया आप सब अपनी सीट पर जाएं और इसे पूरा करें। ...(**व्यवधान**)... वेल में आना, स्लोगन लगाना, मास्क न पहनना, कोविड का अनुपालन न करना कितना सही है, यह मैं आपके ऊपर सोचने के लिए छोड़ता हूँ। ...(**व्यवधान**)... Shri Bikash Ranjan Bhattacharyya. ...(*Interruptions*)... Please. ...(*Interruptions*).. Shri Vishambhar Prasad Nishad. ...(*Interruptions*)... Mopideviji, please start. ...(*Interruptions*)...

SHRI VENKATARAMANA RAO MOPIDEVI (Andhra Pradesh): Hon. Deputy Chairman, Sir, at the outset, I would like to thank you for giving me an opportunity, on behalf of my Party, YSR Congress Party, to put forth our views on the Marine Aids to Navigation Bill, 2021. ...(*Interruptions*)...

Mr. Deputy Chairman, Sir, as we know, before 1927, there was no uniform system of management of lighthouse services in British India which included Myanmar, Pakistan, Bangladesh and also various Princely States. ...(*Interruptions*)... As a first step to centralise the administration of lighthouses, the then Government decided to enact the said 1927 Act to administer thirty-two lighthouses in the then six districts, namely Aden, Karachi, Bombay, Madras, Calcutta and Rangoon. ...(*Interruptions*)... However, Mr. Deputy Chairman, Sir, since 1927, technology has advanced substantially in the field of marine aids to navigation such as vessel traffic services. ...(*Interruptions*)... Today the role of marine aids to navigation has moved from a purely passive one to interactive and technology guiding aids such as "Visual Aids to Navigation" and "from Radio to Digital Based Aids to Navigation". ...(*Interruptions*)... Hence, the roles of the Government and the Director-General, appointed under Section 3 of the said Act, have considerably widened. ...(*Interruptions*)... However, the lack of statutory framework for such new ecosystem caused by technological advancement has resulted in operational difficulties. ...(*Interruptions*)...

**श्री उपसभापति:** श्री वेंकटारमन राव की स्पीच के अलावा और कोई बात रिकॉर्ड पर नहीं जाएगी। ...(**व्यवधान**)...

SHRI VENKATARAMANA RAO MOPIDEVI: Therefore, in order to provide the necessary statutory framework to reflect the technological advancement in marine aids to navigation and the expanded role of regulators and operators so that our

country will be compliant to the obligations under the maritime treaties and international instruments to which India is a party, a new guideline in the form of Act is necessary. ...(*Interruptions*)... Mr. Deputy Chairman, Sir, in this regard, this Bill is a well thought-out one and also timely. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please conclude your speech. ...(*Interruptions*)...

SHRI VENKATARAMANA RAO MOPIDEVI: It is the need of the hour that the Government has decided to make the proposed legislation by repealing the 1927 Act. ...(*Interruptions*)... Sir, I would conclude in five minutes. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please conclude. ...(*Interruptions*)...

SHRI VENKATARAMANA RAO MOPIDEVI: Hence, Mr. Deputy Chairman, Sir, the Marine Aids to Navigation Bill, 2021, provides for the following changes, which are welcome. ...(*Interruptions*)... It provides to use the term "marine aids to navigation" instead of "lighthouse" in order to statutorily recognise and enable further use of modern forms of aids to navigation. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please conclude your speech, Mr. Rao. ...(*Interruptions*)...

SHRI VENKATARAMANA RAO MOPIDEVI: Sir, I demand renaming of the existing Director General of Lighthouse and Lightships as the Director General of Marine Aids to Navigation and to provide for a framework for establishment, operation and management of aids to navigation and vessel traffic services. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please conclude your speech; you have already taken your time. ...(*Interruptions*)...

SHRI VENKATARAMANA RAO MOPIDEVI: Sir, in the interest of Andhra Pradesh ...(*Interruptions*)... The issues needed to be addressed with respect to the State of Andhra Pradesh are that 95 per cent of India's trade by volume and 70 per cent by value is through maritime transport. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Rao, please conclude. I am inviting the other speaker to speak. ...(*Interruptions*)... Mr. Bikash Ranjan Bhattacharyya, please speak.

SHRI VENKATARAMANA RAO MOPIDEVI: Sir, Indian ports handled 1.2 billion MT of cargo in 2019-20 and policy reforms like 100 per cent FDI, Make in India...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Vishambhar Prasad Nishad ...(Interruptions)... Shri Binoy Viswam ...(Interruptions)... Please go back to your seats and speak. ...(Interruptions)...

The House stands adjourned till 3.00 p.m.

*The House then adjourned at six minutes past two of the clock.*

*The House reassembled at three of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*

MR. DEPUTY CHAIRMAN: The Marine Aids to Navigation Bill, 2021. ..(Interruptions).. Dr. Fauzia Khan. ...(Interruptions)... Shrimati Priyanka Chaturvedi. ...(Interruptions)... Hon. Minister to reply.

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS; AND THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Mr. Deputy Chairman, Sir, I thank the hon. Members, Shri Subhash Chandra Singh, Dr. Banda Prakash, Kanakamedala Ravindra Kumarji, Shri G. K. Vasani, Shri Jugalsinh Lokhandwala and Shri Venkataramana Rao Mopidevi for their expressions of important concern about the Maritime sector, particularly whatever they have spoken. ...(Interruptions)... This is definitely going to help us to take up the entire Bill forward with a positive note. ...(Interruptions)... These issues raised by some of the hon. Members have already been addressed in the Bill.

**श्री उपसभापति :** माननीय सदस्य कृपया अपनी-अपनी सीट्स पर जाएं और हाउस को चलने दें। विधायिका का काम बहुत महत्वपूर्ण काम है।...(व्यवधान)...

SHRI SARBANANDA SONOWAL: Sir, this Bill will provide legal framework to adopt the latest technologies, meet the requirement of best global practices for safe and secure navigation and protection of marine environment. This Bill will repeal the 90 years old pre-independence Act and replace it with the new Act which will provide

holistic progress and development in the field of Marine Aids to Navigation. ...(*Interruptions*)...

Sir, this will also help the fishermen, coastal and international trade, lighthouse tourism in and around Indian Coast and boost maritime sector. This Bill also provides for safe, pollution free and efficient practices in Indian waters. ...(*Interruptions*)... A lot has been stated by Members in the history of marine navigation in India. We have glorious 5000-year-old history of sea navigation. ...(*Interruptions*)... We want to align our navigation system with the latest world class technology. Thank you, Sir.

MR. DEPUTY CHAIRMAN: We shall take up the Marine Aids to Navigation Bill, 2021. The question is:

"That the Bill to provide for the development, maintenance and management of aids to navigation in India; for training and certification of operator of aids to navigation, development of its historical, educational and cultural value; to ensure compliance with the obligation under the maritime treaties and international instruments to which India is a party and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: Please go back to your seats. .(*Interruptions*)... Please go back to your seats. मैं division देना चाहता हूँ, आप लोग अपनी सीट्स पर जाएं। आप रूल्स जानते हैं। आप इतना शोर कर रहे हैं इसलिए division लाना सम्भव नहीं है।...(**व्यवधान**)... Please go back to your seats. मैं अपील करता हूँ, कृपया आप लोग अपनी सीट्स पर जाएं।...(**व्यवधान**)... Please go back to your seats. Please go back to your seats. ...(*Interruptions*)... जब तक आप well में हैं, division सम्भव नहीं है।...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... मैं division के लिए कहने वाला हूँ। Please go back to your seats. Otherwise, division is not possible. Please go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... Please go back to your seats for division. ...(*Interruptions*)... Division तब होगा, जब आप लोग अपनी सीट्स पर जाएंगे। कृपया अपनी सीट्स पर जाएं, हम division के लिए तैयार हैं।...(**व्यवधान**)... आप लोग division नहीं चाहते हैं इसलिए सीट्स पर नहीं जा रहे हैं।...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)...

We shall now take up Clause-by-Clause consideration of the Bill.

SHRI BINOY VISWAM (Kerala): Sir, I want division. .(*Interruptions*)...

**श्री उपसभापति** : Well में खड़े होकर आप division नहीं माँग सकते। ...(**व्यवधान**)...

*Clauses 2 to 52 were added to the Bill.*

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(*Interruptions*)...Please go back to your seats. ...(*Interruptions*)...

We shall now take up Clause 1, the Enacting Formula, the Preamble and the Title of the Bill. ...(*Interruptions*)...

SHRI BINOY VISWAM: Sir, I want division. ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I want division. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please. ..(*Interruptions*)...

*Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(*Interruptions*)...Now, Mr. Minister.

SHRI SARBANANDA SONOWAL: Sir, I move:

That the Bill be passed.

*The question was put and the motion was adopted.*

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. There cannot be a point of order in this disorder. ...(*Interruptions*)...The House is adjourned till 4.00 p.m.

*The House then adjourned at seven minutes past three of the clock.*

*The House reassembled at four of the clock,*  
THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*

**The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021**

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We shall now take up the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021. Hon. Minister, Shrimati Smriti Zubin Irani. ...(*Interruptions*)...

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, I move:

"That the Bill to amend the Juvenile Justice (Care and Protection of Children) Act, 2015, as passed by Lok Sabha, be taken into consideration."

...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 1100 hours on Wednesday, the 28<sup>th</sup> July, 2021.

*The House then adjourned at two minutes past four of the clock till eleven of the clock on Wednesday, the 28<sup>th</sup> July 2021.*



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PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF  
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)